

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 432/MP/2019

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers.
- Petitioner : Sasan Power Limited
- Respondent : M.P. Power Management Company Limited & 13 others
- Date of hearing : **16.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Venkatesh, Advocate, SPL
Shri Ashutosh K. Srivastava, Advocate, SPL
Shri Siddharth Nigotia, Advocate, SPL
Shri G. Umapathy, Senior Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri M.G. Ramachandran, Senior Advocate, HPPC & Rajasthan Discoms
Ms. Poorva Saigal, Advocate, HPPC & Rajasthan Discoms
Shri Shubham Arya, Advocate, HPPC & Rajasthan Discoms
Shri Ravi Nair, Advocate, HPPC & Rajasthan Discoms
Ms. Reeha Singh, Advocate, HPPC & Rajasthan Discoms
Ms. Anumeha Smiti, Advocate, HPPC & Rajasthan Discoms
Shri R.N. Birda, RUVNL
Shri Shubham Hasija, Advocate, PSPCL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL

Record of Proceedings

At the outset, the learned Senior counsel for Respondent MPPMCL submitted that the Petitioner has filed additional information only on the day before yesterday, and the Respondents may be granted liberty to file their reply on the said additional information filed by the Petitioner. The learned Senior counsel for the Respondents, HPPC & Rajasthan Discoms also supported this request. This request was not opposed by the learned counsel of the Petitioner.



2. The learned Senior counsel for the Respondent MPPMCL submitted that the petition is not maintainable, however, the Respondents, in compliance with the directions, have filed their reply on the 'maintainability' as well as on 'merits'.

3. The Commission, after hearing the parties, adjourned the matter and permitted the Respondent to file their reply on the additional information filed by the Petitioner, on or before **8.9.2023** after serving a copy on the Petitioner, who may, file its rejoinder, if any, by **25.9.2023**. The parties were directed to adhere to the due dates mentioned, and no extension of time shall be granted for any reason.

4. The matter will be listed for hearing on 'maintainability' on **29.9.2023**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)